

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P.No.303/2001  
in  
O.A.No.163/1999

(17)

Hon'ble Mrs. Lakshmi Swaminathan, Vice-Chairman (J)  
Hon'ble Shri S.A.T.Rizvi, M(A)

New Delhi, this the 8th day of June, 2001

Shri K.C.Behera  
s/o Shri (Late) Arikhit Behera  
presently r/o A/709  
Mahalaxmi Apartments  
Sector-2, Dwarka,  
New Delhi - 45. ... Petitioner

(By Advocate: Shri G.S.Chaman)

Vs.

1. Shri Kamal Pande  
Secretary  
Ministry of Home Affairs  
Government of India  
Central Sectt.  
North Block  
New Delhi.

2. Shri K.P.Singh  
Director  
Intelligence Bureau(MHA)  
Government of India  
Central Sectt.  
North Block  
New Delhi.

... Respondents

O R D E R (Oral)

By Smt. Lakshmi Swaminathan, VC(J):

We have heard Shri G.S.Chaman, learned counsel for the petitioner. He has submitted that the respondents have not implemented the Tribunal's order dated 14.11.2000 in OA 163/99 with regard to the granting of consequential benefits to the applicant in terms of that order. Hence, this Contempt Petition.

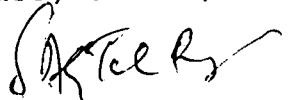
2. In the CP, he has stated that further action should be taken against the alleged contemnor for punishing him under the provisions of the Contempt of Courts Act, 1971, for wilful disobedience of the

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Tribunal's order dated 14.11.2000. He <sup>has</sup> also prayed that the respondents' Office Order dated 17.4.2001 should be stayed till the disposal of the CP. 18

3. We have considered the pleadings and submissions made by the learned counsel. It is noted from the aforesaid Office Order dated 17.4.2001 passed by the respondents, that they have passed the necessary order in implementation of the Tribunal's order dated 14.11.2000. We are unable to agree with the contentions of the learned counsel for the petitioner that the respondents have wilfully or contumaciously violated the Tribunal's directions contained in the order dated 14.11.2000, to warrant further action being taken against them under the provisions of the Contempt of Courts Act, 1971 read with Section 17 of the Administrative Tribunals Act, 1985.

4. In the facts and circumstances of the case, CP 303/2001 is dismissed.

  
(S.A.T. Rizvi)  
Member(A)

  
(Smt. Lakshmi Swaminathan)  
Vice-Chairman(J)

/rao/